

State Vs. Manprasad Basor
FIR No. 133/2020
Under Sec. 308/34 IPC
PS Gazipur

27.06.2020

Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

Fresh interim bail application u/s 439 CrPC filed on behalf of applicant/accused Manprasad Basor.

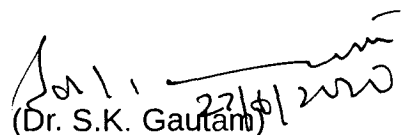
Present : Sh. Onkar Singh, Id. counsel for the applicant/accused through Video Conferencing.
Ct. Ravinder, Naib Court for the State.

Reply from the IO received.

Ld. counsel for the applicant/accused requested to call the record from IO regarding previous involvement and also to the jail Superintendent regarding his conduct.

As such, let report from IO regarding previous involvement of the applicant/accused as well as report from Jail superintendent regarding his conduct and behaviour be called for next date of hearing.

The matter be put up on 29.06.2020.


(Dr. S.K. Gautam)
ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 27.06.2020

State Vs. Amit @ Matru
FIR No. 523/15
Under Sec. 302 IPC
PS Kalyanpuri

27.06.2020


Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

Present : Sh. Dinesh Yaduvanshi, Id. counsel for the applicant/accused
appears through Video Conferencing.
Ct. Ravinder, Naib Court for the State.

Reader of this court apprised that the IO seeks time to verify the medical documents of sister of applicant which are annexed with the application as received from E-mail. Let hard copy of the same be filed.

As such, the matter stands adjourned for 01.07.2020.

Till then, the interim bail granted to the applicant/accused is extended on the previous terms and conditions.


(Dr. S.K. Gautam)
ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 27.06.2020

State Vs. Amar Pandit
FIR No. 26/19
Under Sec. 364-A IPC
PS PIA

27.06.2020

Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

Present : Sh. Arun Sharma, counsel for the applicant/accused through
Video Conferencing.
Ct. Ravinder, Naib Court for the State.

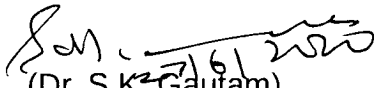
Reports from the IO and jail superintendent received.

Arguments heard.

During the course of arguments, report received from jail superintendent whereas it is reported that the conduct of the applicant is unsatisfactory as one punishment dated 07.05.2020 recorded against him till date. Apart from that, Id. counsel states that co-accused Sushant @ Akki was also on interim bail for 45 days vide order dated 10.06.2020 from the court of Sh. Sanjay Sharma, Id. ASJ (East). Ld. counsel also submitted that the record pertaining to the said applicant/co-accused be also summoned from the bail section and seeks time to go through the report of the jail superintendent as well as IO and also proposed the date 01.07.2020.

Accordingly, in view of the submission and circumstances, let record from jail section qua co-accused Sushant @ Akki be summoned apart from TCR for next date of hearing.

The matter be put up on 01.07.2020.


(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 27.06.2020

State Vs. Rashid @ Lambu
FIR No. 276/18
Under Sec. 304/308/341/34 IPC
PS Mayur Vihar

27.06.2020

Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

Interim bail application u/s 439 CrPC filed on behalf of applicant/accused Rashid @ Lambu received by way of transfer. It be checked.


Present : Sh. Rajni Kant, Id. counsel for the applicant/accused Rashid @ Lambu appeared through telephonic conversation/VC.
Ct. Ravinder, Naib Court for the State.

This is second bail application u/s 439 CrPC seeking interim bail for 30 days since the applicant/accused is in J/C from November 2019.

During the course of arguments, it is revealed that the matter is pending for trial and previous bail application was disposed of on 11.06.2020. as such, Id. counsel for applicant/accused requested to summon the TCR and previous bail record and also proposed the date for 30.06.2020.

Accordingly, in view of the submission and circumstances, the matter be adjourned for 30.06.2020.

Let previous bail record of the applicant/accused be summoned apart from the TCR for next date of hearing.


(Dr. S.K. Gautam)
ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 27.06.2020

State Vs. Bittu Bhati Etc.
FIR No. 391/18
Under Sec. 307/120B/34 IPC
PS New Ashok Nagar

27.06.2020

Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

Present : Sh. Saurabh Chaudhary, Id. counsel for the applicant/accused
Sumit Naagar.
Ct. Ravinder, Naib Court for the State.

This is an application seeking interim bail on behalf of applicant/accused Sumit Naagar.

Issue notice to IO to verify the contents of the application and file reply as well as to jail superintendent to file report regarding the conduct and behaviour of the applicant in jail, by next date of hearing. *2 notice documents + two.*

On request, the matter be put up on 30.06.2020.

S.K. Gautam
(Dr. S.K. Gautam)
ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 27.06.2020

State Vs. Bhupender @ Bhupi
FIR No. 2288/14
Under Sec. 302/34/120B IPC
PS Shakarpur

27.06.2020

Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

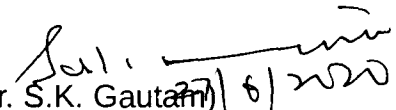
Present : Sh. J.P. Bansal, Id. counsel for the applicant/accused Bhupender @ Bhupi appears through Video Conferencing.
Ct. Ravinder, Naib Court for the State.

This is an interim bail application on behalf of applicant/accused Bhupender @ Bhupi for a period of three months.

During the course of arguments, it is revealed that the present case is pending trial before the court of Sh. S.K. Sharma, Ld. ASJ (East).

As such, in view of the directions of Ld. District & Sessions Judge (East), the said matter be put up before Ld. District & Sessions Judge (East) for **29.06.2020** with request to transfer the same to the court of Sh. S.K. Sharma, Ld. ASJ (East), where the matter is already pending trial.

Parties are directed to appear before the court of Ld. District & Sessions Judge (East) on the date fixed.


(Dr. S.K. Gautam) 27/6/2020
ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 27.06.2020

Crl. Appeal No. 64/2020
Smt. Khushwant Kaur Vs. Smt. Gagandeep Sidhu

27.06.2020

Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.

Fresh appeal u/s 29 of the Protection of Women from Domestic Violence Act, 2005 received. It be checked.

Present : Ms. Kajal Chandra, Id. counsel for the appellant appears through Video Conferencing.
None for the respondent.

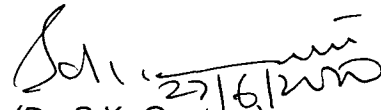
Arguments heard at length. Id. counsel for the appellant apprised the impugned order which is under challenge.

Heard and perused the record.

Issue notice of the appeal to the respondent through all modes as prescribed under the law including E-process.

Now the matter be put up on 27.07.2020. The date is given as proposed by Id. counsel for appellant.

TCR be summoned for NDOH.


(Dr. S.K. Gautam)
ASJ-03 (East)/Spl. Duty: KKD Courts:
Delhi: 27.06.2020